

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 1st Quarter (April-June)2020-2021

* Block I (Details about the requests and appeals)

| | | | Progress during Quarter | | | |
|---------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 8 | 2 | 25 | 0 | 19 | 9 |
| First Appeals | 4 | N/A | 9 | N/A | 0 | 0 |
| | | | Total no. Of CAPIOs designated 0 | Total no. Of CPIOs designated 1 | Total no. Of AAs designated 1 | |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 228 | 690 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 0 | 0 | 0 | 4 | 0 | 4 | 1 | 0 | 3 | 0 | 0 | 0 | 0 |

* Block IV (Details Regarding Mandatory Disclosures)

| | |
|--|--|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
| Yes | www.cghighcourt.gov.in |

| | |
|--|---|
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2021-03-30 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars) |
| No | |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy) | |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 2nd Quarter (July-Sept)2020-2021

* Block I (Details about the requests and appeals)

| | | Progress during Quarter | | | | |
|---------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 7 | 5 | 44 | 2 | 20 | 16 |
| First Appeals | 13 | N/A | 2 | N/A | 15 | 0 |
| | | Total no. Of CAPIOs designated 0 | | Total no. Of CPIOs designated 1 | | Total no. Of AAs designated 1 |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 334 | 2495 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 0 | 2 | 0 | 0 | 0 | 1 |

* Block IV (Details Regarding Mandatory Disclosures)

| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
|--|--|
| Yes | https://highcourt.cg.gov.in |

| | |
|--|---|
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2020-08-30 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars) |
| No | |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy) | 2021-05-13 |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 3rd Quarter (Oct-Dec)2020-2021

* Block I (Details about the requests and appeals)

| | | Progress during Quarter | | | | |
|---------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 18 | 6 | 48 | 2 | 31 | 34 |
| First Appeals | 0 | N/A | 5 | N/A | 4 | 0 |
| | | Total no. Of CAPIOs designated 0 | | Total no. Of CPIOs designated 1 | | Total no. Of AAs designated 1 |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 494 | 600 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 1 | 0 | 0 | 5 | 0 | 4 | 0 | 0 | 5 | 0 | 0 | 0 | 3 |

* Block IV (Details Regarding Mandatory Disclosures)

| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
|--|--|
| Yes | https://highcourt.cg.gov.in |

| | |
|--|---|
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2020-11-30 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars) |
| No | |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy) | |

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 4th Quarter (Jan-Mar)2020-2021

* Block I (Details about the requests and appeals)

| | | | Progress during Quarter | | | |
|---------------|------------------------------------|---|---|--|---|--|
| | Opening Balance as on beginning of | No. of application received as transfer from other PAs u/s 6(3) | Received during the Quarter(including cases transferred to other PAs) | No. of Cases transferred to other PAs u/s 6(3) | Decisions Where requests/appeals rejected | Decisions Where requests/appeals replied |
| Requests | 5 | 19 | 119 | 17 | 71 | 30 |
| First Appeals | 1 | N/A | 10 | N/A | 9 | 0 |
| | | | Total no. Of CAPIOs designated 0 | Total no. Of CPIOs designated 1 | Total no. Of AAs designated 1 | |

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

| Registration Fee Collected(in Rs.) u/s 7(1) | Addl. Fee Collected(in Rs.) u/s 7(3) | Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1) | No. Of Cases where disciplinary action taken against any Officer u/s 20(2) |
|---|--------------------------------------|---|--|
| 1354 | 1182 | 0 | 0 |

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

| Section 8(i) | | | | | | | | | | Section | | | |
|--------------|---|---|---|---|---|---|---|---|---|---------|----|----|-------|
| a | b | c | d | e | f | g | h | i | j | 9 | 11 | 24 | other |
| 0 | 0 | 0 | 0 | 4 | 0 | 2 | 1 | 0 | 3 | 0 | 0 | 0 | 4 |

* Block IV (Details Regarding Mandatory Disclosures)

| | |
|--|--|
| A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? | Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) |
| Yes | https://highcourt.cg.gov.in |

| | |
|--|---|
| B. Last Date of updating of Mandatory disclosure under Section 4(1)b | 2021-03-30 |
| C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? | Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars) |
| No | |
| D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy) | |